

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.209 – IA 711 of 2021
Item No.210 – IA 07 of 2022
Item No.211 – IA 763 of 2022
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on 11/01/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a/w. Ms. Hirwa Dave, Adv.
: Mr. Mayur Jugtawat, Adv. i/b. Mr. Vishal Dave, Adv.
: Mr. Kunal Vaishnav, Adv.

For Omkara Pvt. Ltd. : Mr. Krishnendu Datta, Sr. Adv. a/w. Mr. Ajay Kumar,
Adv., Ms. Harshita Ahluwalia, Adv. & Ms. Stuti, Adv.

For the Respondent No.5 : Mr. Virender Ganda, Sr. Adv. Ms. Akansha Mathur, Adv.
Ms. Sreemantini Mukherjee, Adv., Mr. Vikas Mishra,
Adv. & Mr. Kartik Nagarkatti, Adv., Mr. Varun Ahuja,

ORDER

IA 711 of 2021

Learned Counsel Mr. Jugtawat for the applicant states that order dated 21.12.2022 recorded that applicant Bhadreshwar Vidhyut Pvt. Ltd. has gone into CIRP and IRP / RP instructions are yet not received. Issue notice to IRP / RP with direction to remain present on next date of hearing.

List on 16.01.2023

IA 07 of 2022 & IA 763 of 2022

Due to paucity of time, matter could not be taken up for hearing.

List on 16.01.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**